

(c) The total installed capacity (nominal rating) of the three projects is 1630 M.W.

(d) The first gas turbine unit in each of the Project is planned to be commissioned 24 months after the date of placement of order for the main plant and equipment and the other units at intervals of two months thereafter. The first unit of the steam turbine is planned to be commissioned 36 months after the date of placement of order at each of the projects and the second unit 4 months thereafter.

Power shortage in Andhra Pradesh

1802. SHRI PARVATHANENI UPENDRA: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that Andhra Pradesh is facing acute power shortage due to paucity of funds;

(b) if so, what amount of money has been asked for by the Government of Andhra Pradesh for development of power resources during the Seventh Plan and the amount actually allotted by the Central Government for the purpose; and

(c) whether Government are aware that reduced allocation for power production is likely to lead to a fall in production in industrial and agricultural sectors and adversely affect the economy of the State and if so, what is the reaction of Government in regard thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHATGI):

(a) During the period April-October, 1986, Andhra Pradesh was by and large able to meet its requirement of power and no power cuts/restrictions were in force in the State.

(b) and (c) The approved outlay for the Power Sector during the Seventh Plan for Andhra Pradesh is Rs. 1104.90 crores against Rs. 1500 crores asked for by the State. The State could contain the above approved outlay for the power sector based on the available resources for the State Plan. The power availability in Andhra Pradesh is augmented by its share from Central Sector Projects in the Southern Region.

Wage revision of coal mine workers

1803. SHRIMATI RENUKA CHOWDHURY: Will the Minister of ENERGY be pleased to state:

(a) whether wage revision of coal mine workers is due now; and

(b) whether there is any proposal under consideration to evolve a national wage policy for the public sector undertakings including Coal India Limited?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) (a) The wage revision will be due after 31.12.1986.

(b) Yes, Sir.

New process of coal production

1804. SHRI SUBAS MOHANTY: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that a new process for the mechanised production of domestic coal has been developed by Coal India Ltd. so as to minimise air pollution and recover a valuable by-product Tar; and

(b) if so, what are the details thereof?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) (a) and (b) Central Mine Planning and Design Institute has developed a new technology of mechanised production

of domestic coke. In the process of production of mechanised domestic coke, every care has been taken to keep the working areas free of pollutant through inclusion of suitable pollution control measures. Coal is devolatilised to yield domestic coke while gas leaving the retorts in the plant is subjected to spraying and cooling before it passes through the exhauster and a scrubber where bulk of the tar contained in the gas is separated out. The tar-free gas is then partially recycled for improving productivity and yield of tar. The yield of domestic coke will generally be in the range of 70 to 80 per cent of coal devolatilised. The yield of such tar can normally vary from 1.25 per cent to 1.75 per cent of coal devolatilised depending on the nature and quality of volatile matter present in the coal.

Production of Scooters and Mopeds

1805 SHRI A. G. KULKARNI:
Will the Minister of INDUSTRY be pleased to state:

(a) whether the Scooter and Moped Manufacturers, who have been given licences during the last five years like Lohia Machines, Kinetic Honda, have gone into production and if so, what capacity they have respectively achieved against their respective licenced capacity;

(b) what was the deposit amounts collected by these manufacturers,

whether deliveries have been effected as promised in their advertisements and what steps Government have taken to monitor their production and deliveries as per advertised schedule; and

(c) what defaults in this regard have come to Government's notice and what steps Government have taken and propose to take in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Statement I is given below.

(b) Statement II is given below. The manufacturers have informed that they have started delivery of vehicles as scheduled. The manufacturers are required to submit monthly production report to DGTD.

(c) The booking made for certain vehicles is very large resulting in long waiting period for delivery of the vehicles. Certain complaints regarding delay in the refund of the deposit amounts have been received which have been promptly brought to the notice of the manufacturers. With a view to protect the interest of the intending customers, Govt. has prescribed certain guidelines for the utilisation of advance money collected by the automobile manufacturers.

Statement—I

Name of manufacturer	Approved 1983-84		Production	
	Capacity (in lakhs)		(in thousands) 1984-85	1985-86
Scooter				
1. M/s. Andhra Pradesh Scooters Ltd.	1.60	4	11	20
2. M/s. Kelvinator of India Ltd.	1.0	1
3. M/s. Lohia Machine Ltd.	1.0	..	19	54